

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). Information is given in the statements (Annexure I & II) laid on the Table of the House. [Placed in Library. See No. LT-8591/74].

Revision of Fifth Plan

2347. SHRI DEVINDAR SINGH GARCHA: Will the Minister of PLANNING be pleased to state:

(a) whether keeping in view the mounting inflation and resources squeeze Planning Commission has re-drafted the Fifth Five Year Plan in order to make it more flexible; and

(b) if so, when the final text will be available and action initiated thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Planning Commission is carrying out certain exercises for making adjustment in the Draft Fifth Five Year Plan. It will take some time before these exercises are completed. Efforts will, however, be made to complete these exercises early and to bring out the final Fifth Five Year Plan.

Alleged corruption in Delhi Traffic Police

2348. SHRI DEVINDAR SINGH GARCHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the press reports that there is widespread graft and corruption rampant in Delhi traffic police; and

(b) if so, the action taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) The matter is under examination. Meantime systematic efforts have been made by the Delhi Police to ensure efficient and fair operation of the Traffic Police. Some of the steps taken to check the malpractice in the Traffic Police are as below:—

(i) The non-gazetted officials of the Traffic Police are transferred from their circles and zones frequently in order to ensure that they do not stay long enough at any one place so as to develop vested interest.

(ii) The tenure of subordinate police officials of the Traffic Police are fixed and they are normally transferred out of Traffic Police after every three years. The service record is also properly screened before posting to ensure that only persons having good records are posted to the Traffic Branch.

(iii) Checking of violation of traffic regulations and Motor Vehicles' Act is conducted by three different agencies, viz. (1) Local Circle and Zonal Staff, (2) Enforcement Staff and (3) Special patrolling staff sent out in two different jeeps out of Traffic Reserve under the orders of S. P./Traffic.

(iv) Surprise checks are carried out by the Enforcement Staff according to pre-determined programme under the supervision of gazetted officers.

(v) The IGP/S.P. Traffic often meet the representatives of the Associations of Transporters and other representatives bodies of road users and try to ascertain their grievances.

(vi) In order to minimise corruption in general checking of transport vehicles by Head Constables/Constables has been completely prohibited although these powers have been conferred upon them under the Motor Vehicles' Act.

(vii) Special drives are launched periodically and transport vehicles displaying special plates are challaned under section 5.55/112 Motor Vehicle Act.

(viii) The Officers of and above the rank of ASIs of the Traffic Branch of the Delhi Police are required to display their photograph and name on the left breast pocket while on duty. This facilitates lodging of the complaint by name against the erring officials by the aggrieved road users.

Production of cement

2349. SHRI BISHWANATH JHUNJHUNWALA: Will the Minister of INDUSTRY AND CIVIL SUPPLY be pleased to state:

(a) whether Government have taken steps to augment the production of cement in the country;

(b) how much of the available production capacity is lying idle and what estimates of production have been drawn up for 1975; and

(c) whether allocations for house building will be increased during the next one year?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) Yes, Sir.

(b) The present capacity of Cement Industry is 19.86 million tonnes, ordinarily capable of yielding a production of about 16.80 million tonnes, on the basis of 85 per cent utilisation of capacity. The actual production was, however, 14.99 million tonnes in the year 1973 due to loss of production because of power cuts, inadequate availability of coal and wagons, mechanical breakdowns etc. For these very reasons, the production during the first 10 months of the year 1974 has been 11.53 million tonnes. The lower production is more due to the above-mentioned constraints on production rather than capacity being kept idle for any other reason. The

production during 1975 is estimated at about 17 million tonnes.

(c) To distribute equitably the available quantities of cement, quotas have been fixed for each State. Requirements of cement for house building purposes fall under the State Quota-Allocation of cement for house-building purposes is determined by the State Government from out of the total quota placed at its disposal.

Increase in number of Pakistani spies arrested in Jammu and Kashmir during 1974

2350. SHRI BISHWANATH JHUNJHUNWALA:

SHRI HUKAM CHAND KACHWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the number of Pakistan spies apprehended in Kashmir and at other places during 1974 has been increasing steadily and if so, the break-up of this figure, State-wise; and

(b) whether there is evidence of increasing collaboration with the Indian counterparts and if so, the number of such Indian collaborators arrested during the period and the number of these who are in Government Service and those in Defence Services?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) No, Sir.

(b) No, Sir.

Application of Industrial Laws to workers engaged in film industry

2351. SHRI BISHWANATH JHUNJHUNWALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the film production in the country is considered as an industry;